

Indore & Bhopal (Stat.)

(i) G.O.Ms. No. 547 published in Andhra Pradesh Gazette dated the 5th July, 1973.

(ii) G.O.Ms. No. 548 published in Andhra Pradesh Gazette dated the 5th July, 1973.

(iii) G.O.Ms. No. 599 published in Andhra Pradesh Gazette dated the 5th July, 1973.

(v) G.O.Ms. No. 649 published in Andhra Pradesh Gazette dated the 5th July, 1973.

(v) G.O.Ms. No. 650 published in Andhra Pradesh Gazette dated the 5th July, 1973.

(vi) G.O.Ms. No. 651 published in Andhra Pradesh Gazette dated the 5th July, 1973.

(vii) G.O.Ms. No. 687 published in Andhra Pradesh Gazette dated the 5th July, 1973.

(b) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notifications.

(Placed in library. See No. LT—5579/73).

REVIEW AND ANNUAL REPORT OF LUBRIZOL INDIA LTD. FOR 1971/72

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Lubrizol India Limited, for the year 1971-72.

(2) Annual Report of the Lubrizol India Limited, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(Placed in library. See No. LT—5580/73).

1810-LS—8

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS MINUTES

SHRI G. G. SWELL (Autonomous Districts): I lay on the Table Minutes of the Twenty-eighth to Thirty-first sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

12.06 hrs.

ASSENT TO BILL

SECRETARY: Sir, I lay on the Table the Appropriation (No. 3) Bill, 1973 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 24th August, 1973.

12.07 hrs.

STATEMENT RE: FOOD RIOTS IN BHOPAL AND INDORE

THE MINISTER OF STATE IN MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): On behalf of Mr. F. A. Ahmed...

श्री जगन्नाथ राव जोशी (शाजापुर)
अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। आप ने इस विषय पर ध्यानाकर्षण प्रस्ताव स्वीकार नहीं किया और नियम 377 के अधीन नोटिस स्वीकार नहीं किया। मंत्री महोदय जो वक्तव्य देने जा रहे हैं, हम को उस के बारे में मवाज पूछने की इजाजत मिलनी चाहिए। हम पूरी स्थिति को देख कर आये हैं। वहाँ पुलिस ने बहुत अत्याचार किया है। लेकिन हम लोगों को इस बारे में प्रश्न पूछने या बोलने की इजाजत नहीं है। हम न यह मामला उठाने की कोशिश की है, लेकिन आप ने अनुमति नहीं दी है। इस स्थिति में हमारे लिए क्या रास्ता है? यह हमारे प्रदेश का मामला है। हम स्थिति को देख कर आये हैं।

अध्यक्ष महोदय : एक तरफ़ तो आप विजिनेस एडवाइजरी कमेटी में यह फैसला करते हैं—उस में सभी लीडर्स थे—कि कोई मोशन नहीं लेना है, रूल 377 के मातहत कोई सबाल नहीं उठाना है, सीधे प्लान पर डिस्कशन करना है, और दूसरी तरफ़ आप लोग ऐसी बातें करते हैं। हमारे पास जो टाइम है, उस में अगर मिनिस्टर का स्टेटमेंट ही होता है, तो वही काफी है। एक तरफ़ आप फैसला करते हैं कि आज कोई और सबजेक्ट नहीं लिया जायेगा और दूसरी तरफ़ आप कहते हैं कि फ़ला बात कहने की इजाजत दी जाए। मैं हैरान हूँ। अगर आप चाहते हैं, तो मिनिस्टर स्टेटमेंट ही न दें।

श्री हुकम चन्द कछवाय (मुरैना) हमें सबाल पूछने की इजाजत दीजिये।

अध्यक्ष महोदय सबाल यह है कि आप इतने सालों से हैं, आप को इतना नहीं पता है कि जब मिनिस्टर स्टेटमेंट देता है तो उस के बाद कोई क्वेश्चन नहीं हो सकता है। उस के बाद बहम हो सकती है। इस तरह से बनेगा क्या, आप किसी एक जगह पर खड़े नहीं रहते हैं, आप ऐसा करते हैं तो आगे लोग क्या करेंगे? आप किसी बात पर एक जगह खड़े नहीं होते हैं।

श्री हुकम चन्द कछवाय आप चर्चा की अनुमति दें। 12 वर्ष के 15 वर्ष के छात्रों को पुलिस ने विलकुल निर्दयता से पीटा है, घरों में निकाल कर पीटा है, लाठियों से मारा है।

श्री शशि भूषण (दक्षिण दिल्ली) यह मुनने के लिए तैयार नहीं है तो मंत्री महोदय इस को टवल पर रख दें।

MR. SPEAKER: He may lay it on the Table of the House.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE): I beg to lay on the Table a statement regarding food riots in Indore and Bhopal.

I wish to share with the Honourable Members our deep concern over the

unhappy incidents recently reported from Indore and Bhopal following an agitation there by people against rise in prices. The fact that some human lives have been lost in the incident at Bhopal have distressed us.

Madhya Pradesh is normally surplus in foodgrains and contributes sizeable quantities of rice to the Central pool for allocation to the deficit States. Due to drought in 1972-73, there has been a shortfall in the procurement of rice during the current season. On account of reduced availability in the market the prices of foodgrains showed a rising tendency not only in the State of Madhya Pradesh but throughout the country.

In order to combat the rise in prices the releases of foodgrains through the fair price shops have been stepped up considerably. During the period from January to July, 1973, the total public distribution of foodgrains in the State has been of the order of 2.01 lakh tonnes as against 1.28 lakh tonnes distributed during the corresponding period of the last year. According to the reports received from the Government of Madhya Pradesh, a quantity of 1300 tonnes of wheat, 200 tonnes of jowar and 560 tonnes of rice were allotted during each of the months of July and August for sale through 163 fair prices shops at Bhopal. In the case of Indore, allotment of 2340 tonnes of wheat, 500 tonnes of jowar and 800 tonnes of rice were made for sale through 246 fair price shops for each of the months of July and August.

The procurement of wheat started in an encouraging way in Madhya Pradesh, the current year's procurement being 1.91 lakh tonnes as against 65 thousand tonnes during the corresponding period of last year.

In the case of coarse grains also, the procurement has seen of the order of sixty thousand tonnes against negligible quantities during the corresponding period of last year.

RAMESH 1810 LS A's 4-12-73

There has been a fall in the prices of different foodgrains at Indore and Bhopal mainly due to the brightened prospects of the ensuing kharif crops owing to good rains received in the State. The raids organised by the State Government to unearth the hoarded stocks have also reported to have aided the bearish sentiments.

As I have had occasions to inform the House, we have been able to meet the most difficult phase of the food situation created by unprecedented drought over the major portion of the country. There has been satisfactory rainfall all over the country and kharif crops prospects have substantially improved. With the coming in of the kharif crop in the market there is bound to be an easing of the food situation throughout the country.

12.12 hrs.

STATEMENT RE: ALLEGED PRINTING OF POSTERS BY D.A.V.P. FOR DELHI UNIVERSITY STUDENTS UNION ELECTIONS

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): I beg to lay on the Table a statement in reply to an allegation regarding the DAVP's role in the recent Delhi University Students Union elections.

Statement

Yesterday, Shri Phool Chand Verma made an allegation in the House that the DAVP published posters worth about Rs. 5 to 6 lakhs for the pro-Congress candidates in the recent Delhi University Students Union elections. This allegation is baseless and politically motivated. Neither the DAVP nor any other governmental agency has printed or published any poster of this type. Similar allegation that DAVP has brought out posters in connection with the Delhi University Teachers' Association elections is equally unfounded and malicious.

RE: DISCUSSION ON INDIA-PAKISTAN AGREEMENT

SHRI INDRAJIT GUPTA (Alipore): I understood you to say yesterday, that you would be convening a meeting of the Business Advisory Committee to see if time could be found for a discussion on the Indo-Pakistan Agreement. May I take it that because some parties are not in favour of this discussion, therefore, you have withdrawn your suggestion now?

MR. SPEAKER: No, it was not withdrawn. But in view of the fact that the Minister of External Affairs is going away today, I was just thinking when we could have it....

THE MINISTER OF PLANNING (SHRI D. P. DHAR): If you would permit me, Sir, I have been authorised by the Minister of External Affairs to submit for your kind consideration, that if it is the will of this House, by and large, to have a discussion on this issue, then it can be had only today, because the Minister is leaving for Algiers this evening; if it is at all necessary and if it is the overwhelming wish of this House, then it could be had only today...

MR. SPEAKER: This afternoon is a non-official day. What to do in this situation?

SHRI D. P. DHAR: He is leaving today.

MR. SPEAKER: I considered this. Unfortunately, the whole of this evening is for non-official business. There is no other way out. Now, let the hon. Minister take up his own item regarding the approach to the Fifth Plan.

SHRI SAMAR MUKHERJEE (Howrah): Kindly allow one or two minutes for hon. Members to have their say. The situation outside is very serious. Please find some way out. If you allow hon. Members to have